

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.2116

TO BE ANSWERED ON FRIDAY THE 28TH JULY, 2017
SHRAVANA 6, 1939 (SAKA)

EXEMPTIONS SOUGHT UNDER GST BY TELANGANA

2116. SHRI GUTHA SUKENDER REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government has received representation from the State of Telangana requesting for deduction of Goods and Services Tax on Beedies, Granite, Drinking Water etc. and if so, the details thereof;
- (b) whether the Union Government has taken any decision in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a), (b) and (c): Yes Madam. Under the provisions of Article 279A (4) of the amended Constitution, the GST Council comprising the Union Finance Minister, Union Minister in charge of Revenue and Minister in charge of Finance and Taxation of each State Government, has the power to make recommendations to the Union and the State Governments on the goods and services that may be subjected to or exempted from GST and the GST rates. The Goods and Services Tax Council, after detailed deliberations and on basis of consensus had proposed GST rates on goods which were notified vide various Notifications all dated 28.06.2017. Further, any supplier, in the State of Telangana, making a taxable supply of goods or services or both, whose aggregate turnover in a financial year does not exceed Rs. 20 lakh is not liable to be registered under the Central Goods and Services Act, 2017. In addition, an eligible registered person in Telangana whose aggregate turnover in the preceding financial year did not exceed Rs. 75 lakh can avail of the Composition Scheme under GST.
